

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE BASAVESHWARA SUGARS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Basaveshwara Sugars Limited
2.	Date of incorporation of corporate debtor	10 th January 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421KA2001PLC028434
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 6, Mallikarjun Badavane, Managuli Road, Ganesh Nagar, Bijapur, Karnataka, India, 586109
6.	Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Bangalore order dated 10 th January 2024 in Company Petition No: CP (IB) No.117/BB/2023 The order was received on 11 th January 2024
7.	Estimated date of closure of insolvency resolution process	8 th July 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kanekal Chandrasekhar Reg No: IBBI/IPA-002/IP-N00642/2018-19/11964
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: No 6, "Shree" 9th Cross, Bhuvaneshwari Nagar. Hebbalkempapura. H.A. Farm Post. Bengaluru-560024 Email: kanekal.chandru@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: No 6, "Shree" 9th Cross, Bhuvaneshwari Nagar. Hebbalkempapura. H.A. Farm Post. Bengaluru-560024 Email: sbsugars.ibr@gmail.com
11.	Last date for submission of claims	24 th January 2024 i.e., 14 days from the date of upload
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHREE BASAVESHWARA SUGARS LIMITED on 10th January 2024.

The creditors of SHREE BASAVESHWARA SUGARS LIMITED are hereby called upon to submit their claims with proof on or before **24th January 2024** to Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Bengaluru
Date: 13th January 2024



Kanekal Chandrasekhar

KANEKAL CHANDRASEKHAR
Interim Resolution Professional.
Reg No: IBBI/IPA-002/IP-N00642/2018-19/11964
AFA Valid till: 18-10-2024